

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

88/241-242/ND/2019

In the matter of :

Jain Floriculture Limited

.. PETITIONER

Vs.

Aries Travels (P) Ltd &Ors.

..RESPONDENT

SECTION

Under Section 241-242

Order delivered on 30.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor: Mr. Arun Khatri, Ms. Kriti Krishana, Advocates

For the Respondent/Corporate Debtor : Ms. Swaralipi Deb Roy, Mr. Sanat Garg, Advocates
For the RP :

ORDER

Counsel for the Petitioner is present. It is submitted by the Court Officer that during the course of the day, one Advocate, namely, Mr. Arun Khatri has sought adjournment in the matter and the matter was adjourned to 18.2.2020. As per the turn of the case, the matter was mentioned by the Counsel for the Petitioner and submitted that the interim stay granted vide Order dated 27.5.2019 needs to be extended till further orders, as there is every likelihood of disposal of the assets of Company by the respondents. In view of the said submissions made by the Counsel for the Petitioners, the interim order dated 27.5.2019 is hereby extended till further orders. Dasti may be issued.

Put up on 18.2.2020.

Sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit